

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
06-06-2024 AT 10:30 AM**

**CP No. 15/241/HDB/2024**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Naveen Kumar Pasunooru & Another

...Petitioner

**AND**

M/s. N Square Projects Pvt Ltd & 10 Others

...Respondent

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Ms Sejal Hotkar, for Respondent Nos 1 to 8 present through Video Conference.

Learned PCS Mr Devaki Vasudeva Rao, for petitioner present physically.

Though there is no Proof of service of notice to respondents. Learned Counsel Mr B Bharath Reddy and others, Vakalat on behalf of Respondent Nos 1 to 8 has been filed.

Learned Counsel Ms Sejal Hotkar, for Respondent Nos 1 to 8 present and prays time for filing counter on behalf of respondent nos 1 to 8. At request we grant two weeks' time as a last chance for filing counters of Respondent Nos 1 to 8. Copies be served on the petitioner. Rejoinder if any by the petitioner be filed within 10 days thereafter. Let fresh notice be taken to respondent Nos 9 to 11 immediately. Call on 25.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**